

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
04-04-2024 AT 10:30 AM**

**Company Petition IB/229/2021**

**AND**

**IA (IBC) 588/2024, IA (IBC) 670/2024 in IA (IBC) 588/2024, IA (IBC) 671/2024 in IA  
(IBC) 588/2024 & IA (IBC) 672/2024 in IA (IBC) 588/2024 & Inv (Petn) 9/2024 in  
Company Petition IB/229/2021  
u/s. 9 of IBC, 2016**

**IN THE MATTER OF:**

Sunland Alloys

**...Operational Creditor**

**AND**

Castall Technologies Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 588/2024**

Learned Counsel Smt Sandhya Rani, for applicant present through Video Conference.

Mr Madasa Kumar, Liquidator present through Video Conference.

For hearing, matter adjourned to 19.04.2024.

**IA (IBC) 670/2024 in IA (IBC) 588/2024**

Learned Senior Counsel Mr C Sunil Reddy for applicant present physically.

Heard. **For orders on 19.04.2024.** Meanwhile, written submissions shall be filed within 10 days. However, the acquirer shall make every endeavour to remove the machinery what have and the order of status-quo will not come in the way of removal of machinery.

**IA (IBC) 671/2024 in IA (IBC) 588/2024**

Learned Senior Counsel Mr C Sunil Reddy for applicant present physically.

Issue Notice to the respondent by registered/ speed post and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the Corporate Debtor within 10 days' time. Posted to 19.04.2024 for filing proof of service and for counter.

**IA (IBC) 672/2024 in IA (IBC) 588/2024**

Learned Senior Counsel Mr C Sunil Reddy for applicant present physically. Heard. **For orders on 19.04.2024.** Meanwhile, written submissions shall be filed within 10 days. However, the acquirer shall make every endeavour to remove the machinery what have and the order of status-co will not come in the way of removal of machinery.

**Inv (Petn) 9/2024**

Learned Senior Counsel Mr C Sunil Reddy for applicant present physically. This is an application filed by the successful bidder for land and building to implead it as the second respondent in IA No 588/2024 which has been filed by the successful acquirer of the machinery. Admittedly the applicant in IA No 588/2024 had not impleaded the present applicant who un doubtedly is a necessary and proper party. As the applicant in IA No 588/2024 sought a relief of extension of time for the removal of the machinery lying in the said premises. Therefore, under these circumstances this application is allowed and the applicant in this IA No 588/2024 accepted to carry out the amendment in IA No 588/2024 by impleading the petitioner herein as respondent no.2 and shall file neat copy by the next hearing date. Meanwhile, counter if any by the newly impleaded respondent can be filed.

**Accordingly, this application is disposed of.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**